

HARYANA VIDHAN SABHA

8th SESSION

BULLETIN NO. 3

Friday, the 4th March, 2022(1st Sitting)

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 4th March, 2022 (1st Sitting) from 10.00 A.M. to 01.28 P.M.)

I. QUESTIONS.

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	10	-	-	14

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 40

II. CONGRATULATIONS ON THE BIRTHDAY OF THE DEPUTY SPEAKER AND A MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.

The Speaker congratulated the Deputy Speaker Shri Ranbir Gangwa and Shri Pardeep Chaudhary, Member of the Haryana Legislative Assembly on their Birthday.

III. INTIMATION REGARDING LEAVE OF ABSENCE.

The Speaker informed the House that he has received an intimation through e-mail from Shri Bhupinder Singh Hooda, Leader of the Opposition, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 4th March, 2022 due to unavoidable circumstances.

IV. CHANGE IN THE PROGRAMME OF THE HOUSE.

On a suggestion made by some Members, the Parliamentary Affairs Minister with the permission of the Speaker and after taking the sense of the House, moved -

कि आज सदन की दूसरी बैठक भी बुला ली जाये और आज की पहली बैठक दोपहर 01.30 बजे तक रहेगी और दूसरी बैठक दोपहर 02.30 बजे शुरू होगी और 06.30 बजे स्थगित होगी और आज की दूसरी बैठक में प्रश्न काल नहीं होगा।

The motion was moved and carried unanimously.

V. INTIMATION REGARDING THE NAMES OF THE MEMBERS FOR PARTICIPATING IN THE ZERO HOUR.

The Speaker informed the House that today i.e. 4th March, 2022 (1st Sitting), only 13 Members had put their names in the slip box for participating during the Zero Hour, out of which 10 names were taken out after the draw.

VI. RAISING THE VARIOUS MATTERS/DEMANDS IN ZERO HOUR.

During the Zero Hour, the Speaker allowed the Members to raise the various matters/demands of their respective constituencies. Thereafter, Shri Ram Kumar Gautam, Shri Mamman Khan, Dr. Abhe Singh Yadav, Shri Praveen Dagar, Shri Shamsher Singh Gogi, Shri Bharat Bhushan Batra, Smt. Kiran Choudhry, Shri Parmod Kumar Vij, Shri Aftab Ahmed and Shri Dharam Singh Chhoker raised the various matters/demands of their respective constituencies.

VII. LEGISLATIVE BUSINESS

(i) BILLS TO BE INTRODUCED

1. The Haryana Prevention of Unlawful Conversion of Religion Bill, 2022.

At 12.05 P.M., the Home Minister moved for leave to introduce the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022.

The motion was put and carried.

Dr. Raghuvir Singh Kadian, Shri Shamsher Singh Gogi, Shri Bharat Bhushan Batra, Members from the Indian National Congress Party, spoke for 4, 2 & 1 minute respectively.

Dr. Abhe Singh Yadav, a Member from the Treasury Benches, spoke for 2 minutes.

The Home Minister also spoke for a while.

The Chief Minister also spoke for 4 minutes.

During the discussion on the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022, Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, tore the copy of the above said bill as a protest against to leave the above said Bill. The Speaker took a serious note against the act of the Member and stated that such type of conduct of

the Member is contempt of the House and disrespect of the House. He asked the Member to apologize in this regard otherwise he would expel him. But Dr. Raghuvir Singh Kadian did not do so and urged the Speaker that he respects the Speaker's views but he would not apologize. Even some Members of the Indian National Congress Party suddenly came into the well of the House and argued with the Speaker in regard to the above said matter. The Speaker repeatedly asked the Members to resume their seats but despite repeated request of the Speaker, they continuously interrupted the proceedings of the House. There was a grave disorder in the House. Some Members of the Treasury Benches also requested the Speaker to take action against Dr. Raghuvir Singh Kadian for his behavior. The Deputy Chief Minister also demanded to bring a Privilege Motion against Dr. Raghuvir Singh Kadian for his misbehavior in the House under Rule 280 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

VIII. SUSPENSION OF MEMBER.

The Urban Local Bodies and Housing Minister also supported the views expressed by some Members of the Treasury Benches and thereafter, the Parliamentary Affairs Minister moved-

श्री रघुवीर सिंह कादियान, विधायक को उनके दुर्व्यवहार, अति अनुत्तरदायी व्यवहार, इस महान सदन के सदस्य के अनुचित होने तथा सदन में उनके बहुत अनियमित आचरण के लिए वर्तमान सत्र की शेष बैठकों के लिए सदन की सेवा से निलंबित किया जाए।

The motion was put and carried.

The Speaker asked the suspended Member to withdraw from the House but he did not do so even some Members of the Indian National Congress Party again trooped in to the well of the House and raising slogans. Thereafter, the Speaker directed the Marshal to execute the orders to remove him from the House. After some time the suspended Member withdrew himself from the House.

IX. WALK-OUT

Immediately after the suspension of Dr. Raghuvir Singh Kadian, M.L.A. from the House for the remainder sittings of the present Session, all the Members of the Indian National Congress Party present in the House, staged a walk-out as a protest against the suspension of Dr. Raghuvir Singh Kadian, M.L.A.

X. RESUMPTION OF LEGISLATIVE BUSINESS.

The Home Minister introduced the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022.

The motion was put and carried.

2. The Haryana Prohibition of Change of Public Utilities Bill, 2022.

At 12.57 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Prohibition of Change of Public Utilities Bill, 2022.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Prohibition of Change of Public Utilities Bill, 2022.

The motion was put and carried.

XI. PRESENTATION OF SUPPLEMENTARY ESTIMATES FOR THE YEAR 2021-2022 (THIRD INSTALMENT)

The Chief Minister presented the Supplementary Estimates for the Year 2021-2022 (Third Instalment).

XII. PRESENTATION OF REPORT OF ESTIMATES COMMITTEE

Shri Subhash Sudha, Chairperson, Estimates Committee, presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2021-2022 (Third Instalment.)

XIII. DISCUSSION AND VOTING ON THE DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2021-2022 (THIRD INSTALMENT).

Discussion and Voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (No. 3, 6, 15, 19, 20, 27, 28, 32 & 35) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

(No Member rose to speak.)

Demand No. 3 was put and carried.

Demand No. 6 was put and carried.

Demand No. 15 was put and carried.

Demand No. 19 was put and carried.

Demand No. 20 was put and carried.

Demand No. 27 was put and carried.

Demand No. 28 was put and carried.

Demand Nos. 32 and 35 were together and carried.

XIV. MOTION UNDER RULE 121

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
 - (ii) Committee on Estimates;
 - (iii) Committee on Public Undertakings; and
 - (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,
- for the year 2022-2023 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2022-2023, keeping in view the proportionate strength of various parties/ groups in the House.

The motion was put and carried unanimously.

XV. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS.

Discussion on the Governor's Address was resumed.

Shri Harvinder Kalyan and Shri Laxman Singh Yadav, Members from the Treasury Benches, spoke for 11 minutes each.

The Sabha then adjourned till 2.30 P.M. on Friday, the 4th March, 2022 (2nd Sitting).

CHANDIGARH
the 4th March, 2022.

SECRETARY.